

(c) Adequate facilities to complete the re-orientation training were provided by the Government during the last three years. In future it is for the State Governments to arrange for the re-orientation of fresh Physical Education Teachers in their own Physical Education Colleges.

**FUNDS FOR CONSTRUCTION OF BUILDING AT BADRINATH TEMPLE IN UTTAR PRADESH**

3421. SHRIMATI SUSHILA ROHATGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Uttar Pradesh which are making efforts to improve the transport, communication and hygienic conditions at the Badrinath Temple, have appealed to the Centre for funds for constructing some residential rooms there;

(b) if so, the amount involved therein; and

(c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). The Hon'ble Member is presumably referring to the proposal of the Uttar Pradesh Government for the construction of a 40-bedded tourist hotel at Badrinath involving an outlay of Rs. 6.50 lakhs. The proposal has already been approved by the Government of India for implementation during 1968-69.

**MOTOR VEHICLES PLATES**

3422. SHRIMATI SUSHILA ROHATGI: SHRI G. S. REDDI: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is fact that many vehicles are displaying number plates in regional languages in contravention of the envisaged International script;

(b) whether Government contemplate amendment in the Motor Vehicles Rules of 1940; and

(c) how Government propose to enforce the existing Rules?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) The necessary information is being obtained from the State Governments and

will be laid on the Table of the Sabha when received.

(b) and (c). The Motor Vehicles Act, as at present, requires that number plates on motor vehicles should be in Roman letters and international form of Indian numerals. The question as to whether this provision should be amended in any way is under the active consideration of the Government.

**DAMAGE IN KOYANA EARTHQUAKE**

3423. SHRI ERASMO DE SEQUEIRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have rejected the proposal of the Goa Government to give assistance to those in Goa who suffered damage during the Koyana earthquake on the same basis as done in Maharashtra;

(b) if so, the reasons therefor;

(c) the number and total value of claims received by the Goa Government; and

(d) the way in which Government propose to settle the claims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) and (b). The nature of damage caused to houses in Goa was not comparable to that in Maharashtra. However Rs. 24160/- has been disbursed to 107 applicants as subsidy out of Rs. 25000/- paid from the Prime Minister's Relief Fund. Moreover the Lt. Governor has already been empowered to sanction gratuitous relief to the victims of natural calamities like earthquakes, floods, fires etc. to the extent of Rs. 100/- in each case subject to total expenditure in this regard not exceeding Rs. 20,000/- in any financial year. In the circumstances Government did not consider any other assistance justified.

(c) The total No. of applications is 524 and value of claims is reported to be Rs. 3,11,384.

(d) If on the merits in any specific cases Goa Administration consider it necessary to give more liberal help to the victims of earthquake than provided under

the rules they could come up to the Government of India for specific sanction in each case.

#### PRIMARY EDUCATION IN ORISSA

3424. SHRI K. P. SINGH DEO : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that the Government of Orissa have raised the primary education from Class V to Class VII;

(b) whether it is also a fact that the State Government have sought the Central assistance in the matter;

(c) if so, the nature of the assistance sought by the State Government;

(d) the assistance proposed to be given by the Centre; and

(e) if reply to (d) be in the negative, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) to (e). The information is being collected and will be laid on the Table of the House.

#### DEATH OF BOY ON RAILWAY TRACK NEAR NARELA (DELHI)

3425. SHRI K. P. SINGH DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that only after the intervention of the Lt. Governor of Delhi, the Police had registered a case of murder 20 days after the death of a boy found lying grievously injured on a Railway track near Narela village on the 20th June, 1968;

(b) if so, whether Government have inquired into the indifferent attitude of the police in the matter;

(c) if so, the result thereof; and

(d) the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The body of a boy was recovered from the Railway track near Narela village on the 20th June, 1968 with serious injuries. The boy was removed to Irwin Hospital where he succumbed to the injuries. The identity of this boy could not be established then.

The father of the boy had lodged a complaint with the local Police on 22nd June 1968 about the missing of his son. A case of kidnapping was registered initially on this report. Subsequently, on suspicion of foul play the Section of law was amended from 363 I.P.C. to 302 I.P.C. The case is under investigation. An enquiry into the circumstances of the death of the boy and registration of the case is being made.

#### THEFT OF LETTER-HEAD OF DEPUTY LAW MINISTER

3426. SHRI MAHANT DIGVIJAI NATH :  
SHRI MANGALATHUMADAM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that an official letter-head of the Deputy Law Minister was stolen by someone about a month ago;

(b) whether it is also a fact that the same letter was forged by someone and was misused;

(c) whether some arrests have made in this regard; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The Deputy Law Minister came across a forged letter alleged to have been written by him on his letter-head. The letter-head and the envelop appear to have been stolen from his office. Since no such letter was written by him or from his office, a report was made to the Police. The Delhi Police have registered a case in this connection which is under investigation. No arrests have been made so far.

#### SUICIDES AMONG WOMEN

3427. SHRI MAHANT DIGVIJAI NATH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that committing of suicides among women is on the increase these days;

(b) whether it is also a fact that these suicides are committed on account of domestic quarrels;